CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:-

APPL	ICATION	NUMBER	•

606 of 1993.

APPLICANTS:

RESPONDENTS:

Sri.B.I.Biradar

v/s. Secretary, Deptt. of Posts, NDelhi & Ors.

To.

- 1. Sri.Saratchandra Bijai, Advocate, No.487/2, Second Floor, Radha Building, Sampige Road, Malleswaram, Bangalore-560 003.
- The Assistant Post Master General (Staff), Karnataka Circle, Bangalore-560 001.
- Sri.G.Shanthappa, Addl.C.G.S.C.,
 High Court Bldg, Bangalore-1.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 18th April, 1994.

Issued on Replay

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JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH.

ORIGINAL APPLICATION NO. 606/ 1993

MONDAY, THE 18TH DAY OF APRIL, 1994

Shri A.N. Vujjanaradhya ... Member (A)

Shri T.V. Ramanan ... Member (J)

Shri B.I. Eiradar, S/o Shri Ibrahim Patel Biradar, Branch Post Master, Ganihar, A/W Sindgi, Bijapur Division.

Applicant

(By Advocate Shri Saratchandra Bijai)

Vs.

- Union of India, by its Secretary, Postal Department, Dak Bhavan, New Delhi.
- 2. Director of Postal Services, Office of Post Master General, N.K. Region, Dharward - 1.

Respondents

(By Advocate Shri G. Shanthappa, Standing Counselfor Central Govt.)

ORDER

Shri A.N. Vujjanaradhya, Member (J)

Heard Shri Saratchandra Bijai for the applicant and Shri G. Shanthappa for the respondents. It is noticed that the applicant has not exhausted the remedy of revision under Rule 16 of the EDA Rules. Having regard to the facts and circumstances of the case, we direct the applicant to file a revision petition within one month from review and if such a revision petition is filed, the review feetisional authority is directed to dispose of the

same on its merits within a period of two months from howing, the date of receipt of such revision petition. Accordingly, the application is finally disposed of with no order as to costs. All the contentions are left open.

Sd-

(T.V. Ramanan) Member (A) (A.N. Vujjanaradhya) Member (J)

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